

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.1

Excise Appeal No. 70122 of 2013

CO-70921/2013

(On behalf of Revenue)

(Arising out of Order-in-Appeal No. 277-280/JSR/2012 dated 07.12.2012 passed by Commissioner (Appeals) of Service Tax & Central Excise, Jamshedpur.)

Commissioner of CGST & Central Excise, Jamshedpur

Central Excise & Service Tax, 143, New Baradwari, Sakchi, Jamshedpur-I

Appellant

VERSUS

M/s. Tata Motors Ltd.

Telco, Jamshedpur.

Respondent

With

Excise Appeal No. 70123 of 2013

Commissioner of CGST & Central Excise, Jamshedpur

Central Excise & Service Tax, 143, New Baradwari, Sakchi, Jamshedpur-I

Appellant

VERSUS

M/s. Tata Motors Ltd.

Telco, Jamshedpur.

Respondent

With

Excise Appeal No. 70124 of 2013

Commissioner of CGST & Central Excise, Jamshedpur

Central Excise & Service Tax, 143, New Baradwari, Sakchi, Jamshedpur-I

Appellant

VERSUS

M/s. Tata Motors Ltd.

Telco, Jamshedpur.

Respondent

With

Excise Appeal No. 70125 of 2013

Commissioner of CGST & Central Excise, Jamshedpur

Central Excise & Service Tax, 143, New Baradwari, Sakchi, Jamshedpur-I

Appellant

VERSUS

M/s. Tata Motors Ltd.

Telco, Jamshedpur.

Respondent

APPERANCE :

Shri K.Chowdhury, Authorized Representative for the Appellant
Mr. Shovit Betal, Advocate for the Respondent

CORAM:

HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)
HON'BLE MR.K.ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO...76112-76115/2024.

DATE OF HEARING : 11.06.2024

DATE OF DECISION : 11.06.2024

Per Ashok Jindal :

The Appellant-Revenue has prayed for withdrawal of their appeal in terms of litigation policy vide Board's instruction being F.No.390/Misc./116/2017-JC dated 22.08.2019.

2. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed as withdrawn under National Litigation Policy.

(Pronounced in the open court.)

(Ashok Jindal)
Member (Judicial)

(K.Anpazhakan)
Member (Technical)

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